

ACT No. III OF 1940.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
23rd February, 1940.)

An Act to provide for the retention in service of certain persons enrolled for service in the Royal Indian Navy.

WHEREAS it is expedient to provide for the retention in service of certain persons enrolled for service in the Royal Indian Navy ;

It is hereby enacted as follows :—

1. This Act may be called the Royal Indian Navy Short title.
(Extension of Service) Act, 1940.

2. (1) Until such date as may be notified by the Central Extension of service where term of service has expired. Government as the date of termination of the present hostilities, any person enrolled for service in the Royal Indian Navy who, by reason of the expiry of the term for which he engaged to serve when so enrolled, is no longer liable for service shall, notwithstanding such expiry, continue to be enrolled for service and to be liable for service in the Royal Indian Navy until he is discharged by order of the Officer Commanding the Royal Indian Navy :

Provided that the period for which the service of any such person is extended under this section shall not exceed five years from the day on which his service would otherwise have terminated.

(2) The provisions of this section shall apply also to any person enrolled for service in the Royal Indian Navy if the expiry of the term for which he engaged to serve occurred between the 2nd day of September, 1939, and the commencement of this Act.

Price anna 1 or 1½d.

GIPD—504 LD—10.4.40—5,000.